

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

I.A. NO. 07/2025 (WZ)

IN

ORIGINAL APPLICATION NO. 134 / 2024 (WZ)



News Item titled "Hadapsar residents demand action against open garbage burning" appearing in the Hindustan Times dated 14-04-2024

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD – RESPONDENT NO. 2 IN
COMPLIANCE OF THE ORDER DATED 27/01/2025 PASSED
BY THE HON'BLE NGT**

I, Kartikeya Langote, aged about 53 years, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune-I, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

1. I say and submit that I am filing this Affidavit in Reply on behalf of the Respondent No.2-MPCB in compliance of the Order dated 27/1/2025 passed by this Hon'ble NGT, wherein, the Hon'ble NGT at Paras 8 and 9 directed as under: -

8. We had also dealt with the reply affidavit dated 30.07.2024 of respondent No.2 in our earlier order, in which in the last para of their reply affidavit, respondent No.2 has stated that Pune Municipal Corporation and Pune Cantonment Board need to take suitable measures to avoid garbage burning and fire

incidences in their respective areas. But what are these measures, they were supposed to take, have not been disclosed. We want an elaborate affidavit in this regard to be filed from the side of respondent No.2 within two weeks.

9. During the hearing, learned counsel for respondent No.2-MPCB has submitted that according to him, the steps, which are being taken by respondent No.3-Pune Cantonment Board, are sufficient and also are in accordance with the rules. But when we enquired from him as to which are those rules, which laid down certain steps to be taken in this regard, he could not disclose the same. Therefore, we direct him that in the elaborate affidavit, which is to be filed from their side, all these things be made clear before us, for which he seeks two weeks' time to file the same. He also seeks two weeks' time to file rejoinder against the reply affidavits of respondent Nos.1 & 3. We allow the said time.

2. I say and submit that in compliance of the Order dated 27/1/2025 passed by this Hon'ble NGT in para no. 8 of the said order, it is submitted that the Pune Municipal Corporation (PMC) and Pune Cantonment Board(PCB) have to take following measures in order to avoid future fire incidents –

- a) The sanitary landfilling site should be as per Rule 3, sub-rule 40 of the Solid Waste Management Rules, 2016, which stipulates that "sanitary land filling " means the final and **safe disposal of residual solid waste and inert wastes on land**





in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, **fire hazard**, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants slope instability and erosion;

- b) Install CCTV cameras at the site of the dumping grounds at various locations, facing in multi directions in order to monitor the incidence of fire and even detect unauthorized entry and access to the sites.
- c) Provide sufficient number of fire pumps, fire engines and water tank lorries for immediate action as and when required, exclusively at the dumping ground sites to avoid the incidence of fire. STP treated water should preferably be used for extinguishing fires.
- d) Provide masonry tanks with full water at the site for the fire fighting in case fire occurs.
- e) Approach roads to the sites and roads within the site should be kept free of any obstruction and dumping, so as to provide easy and fast movement of fire engines and water tankers.
- f) Provide for staking of earth soil to block the oxygen at the site to immediately take action on occurrence of fire.
- g) Do regular waste churning - pulverization of wet garbage so that methane gas escapes into atmosphere reducing the probability of fire incidents.
- h) Provide fogger systems at the site.



- i) Conduct yearly fire fighting drills at the sites to keep the staff prepared to handle future fire incidents.

I say and submit that in compliance of the para 9 of the order dated 27/1/2025, it is stated that according to the Solid Waste Management Rules, 2016, following provisions are mentioned regarding prevention of fire incidents –

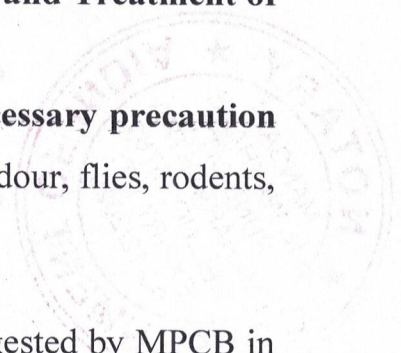
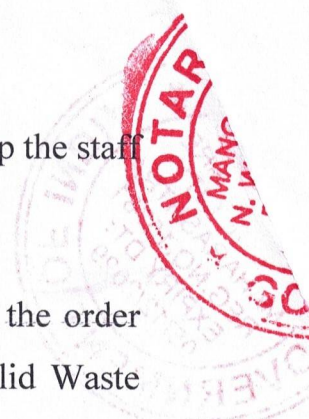
i) In Schedule I, Specifications for Sanitary Landfills,

(B) Criteria for development of facilities at the sanitary landfills- (iv) Provisions like weigh bridge to measure quantity of waste brought at landfill site, **fire protection equipment and other facilities as may be required shall be provided.**

ii) In Schedule II, Standards of Processing and Treatment of solid waste,

(A) Standards for Composting - (b) Necessary precaution shall be taken to minimize nuisance of odour, flies, rodents, bird menace and **fire hazard.**

4. I say and submit that if the measures as suggested by MPCB in para 3 above are implemented by the PMC and PCB then future fire incidents can be averted.
5. I say and submit that in compliance of the directions issued in para 10 of the order dated 27/01/2025, a Joint Committee Report





is filed before this Hon'ble NGT on 20/3/2025, which may kindly be taken on record.

Solemnly affirmed on this 21st Day of March, 2025 at Pune

For and on behalf of MPCB

[Handwritten Signature]
21/3/25.

(Kartikeya Langote)

Sub – Regional Officer,
MPCB – I



BEFORE ME

[Handwritten Signature]
MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

21 MAR 2025 21 MAR 2025

